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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP NO. 291/2008 IN
OA NO. 2969/2004

New Delhi, this the 8th day of December, 2008

HON'BLE SHRI L.K. JOSHI, VICE CHAIRMAN (A)
HON'BLE SMT. MEERA CHHIBER, MEMBER (J)

A.C. Aggarwal IAS (Retd.)
H.No. 144, Madhuvan,
Delhi.

..... Petitioner

(Present : None)

Versus

1. Sh. Dharam Vir IAS,
Chief Secretary Haryana,
Haryana Civil Secretariat,
Chandigarh.
2. Sh. Mohinder Singh IA & AS,
The Accountant General (A&E) Haryana,
Plot No. 4 & 5 Sector-33B,
Chandigarh.
3. Union of India through
Secretary, Sh. Satyananda,
Ministry of Public Grievances & Pension,
(Department of Personnel & Training),
New Delhi. Respondents

(through Sh. Arijit Bhaumik, Advocate)

ORDER (ORAL)

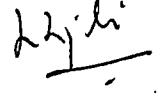
Hon'ble Shri L.K.Joshi, Vice Chairman (A)

Applicant who appears in person is not present. Learned counsel for respondents has produced an order dated 7.11.2008 by which the amount of recovery of commuted pension after the age of 70 years has

L.K.Joshi

been refunded to the applicant. The orders also states that it has been confirmed from the applicant that he has received the payment. The pension has also been restored. With this there has been full compliance with the directions of the Tribunal. CP is closed. Notices are discharged.


(MRS. MEERA CHHIBBER)
Member (J)


(L.K. JOSHI)
Vice Chairman (A)

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